Honourable Court inter-alia took note of the undertaking/assurance given by the Government of Uttar Pradesh not to allow the movement of construction machinery and material or construction activity on the acquired land and decided to appoint judicial officer as observer of the situation. Further in regard to the State Government's request for an expeditious decision by the Lucknow Bench of Allahabad High Court in the writ petitions relating to land acquisition, the Honourable Court agreed to request the High Court to consider the expectations of the parties and requirements to justice and bestow on it such thought as it might consider proper. The matter is subjudice.

B.S.F. Recruitment Centre in Andhra Pradesh

1079. DR. NARREDDY THULASI REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to set up a B.S.F. Recruitment Centre in Andhra Pradesh;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No, Sir.

(b) Does not arise.

(c) The recruitment parties are regularly sent from Training Centre at Bangalore for conducting recruitment in Andhra Pradesh. The following number of recruitments were made during the last 4 years from Andhra Pradesh :—

1989 : 31

1990 : 334

1991 : 1

1992 : 564 (Upto 29 Nov., 1992) 10 —406RSS/93 Demand for Relief to the Victims 06 1984 Riots

I08O. SHRI SHIV PRATAP MISHRA: SHRI S. S. AHLUWALIA :

SHRI JAGANNATH SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that various Sikh Organisation have recently put various demands including waiver of interest-on relief and rehabilitation assistance provided to (he victims of 198-1 riots;

(b) if so, what are the details thereof; and

(c) what action Government have taken so far on these demands with details thereof .'

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER. OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) to (c) Following a demand for waiver of intsresi on loans provided to t'984 riots affected persons, the Government has constituted a Committee under the Chairmanship of Shri K. J. Reddy, the present Special Secretary, Insurance, to review concessions on bank credit to November, 1984 riots affected borrowers. The Committee has *inter-alia* recommended as follows:-

- (i) Loans where the principal of the loan was upto Rs. 5000/- at the time of grant of loan along with the interest outstanding till tho date of decision of the Government in this regard may be considered for write off.
- (ii) The cut olf date under the Central Interest Subsidy Scheme may be extended upto 31-3-92 by scaling down the rate of interest to 4% annum (simple) for the period 1-1-90 to 31-3-92.
- (iii) Delhi Administration may review their policy with regard to issuance of licences to riot affected borrowers owning one or more cycle rickshaws.

The recommendations are being considered for implementation by Goverment in

consultation with RBI. However on a fresh demand it has been decided that the above Committee of Officers will meet soon again to consider the demand of raising of the write off limit from a principal of Rs. 5000 as recommended earlier by the Officers Committee to Rs. 25,000/- the repayment of the balance after the above write off to bespread over a period of 5 years and the scaling down interest rate of 1% on the bank loans given to them instead of the recommended 4% by the above Committee.

Written Answers

Action against Organisations Spreading Communal feelings

1081. SHRI SHIV PRATAP MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether Government are aware that some of the organisations/institutions and political parties are spreading the communal feelings for disintegration of the country; and

(b) if so, the names of these organisations and what steps Government propose to. take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No, Sir.

(b) Does! not arise.

Prosecution under Official Secrets Act

1082. DR. SHRIKANT RAMACHAN-DRA JICHKAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of prosecutions uder the Official Secrets Act, 1923 during the last three years;

(b) what were the brief grounds of sucl. prosecutions; and

(c) whether Government propose to review the Official Secrets Act, 1923 ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) and (to) According to available infor mation, prosecutions have been sanctioned in 13 cases during the last three years. The prosecutions were mainly for spying activities, recovery of secret documents etc.

(c) There have been some suggestions in this regard.

Proposals for Changing the Geographical Names

1083. DR. SHRIKANT RAM CHANDRA JICHKAR :

SHRI G. PRATHAPA REDDY:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) What is the number of proposals for change in Geographical names which are pending with the Central Government; and

(b) what are the guidelines laid down and followed in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Out of proposals for change in the names of villages, districts, railway stations etc. received from different State Governments from 1st January, 1991 to 17-11-1992, 17 proposals are pending.

(b) The guidelines laid down in 1953 contain various broad principles which are required to be kept in view by the State Governments while examining the question of changing the names of villages, towns, cities etc. The guidelines, inter alia, mention that unless there is some very special reason, it is not desirable to change a name which people have got used to; that a change should not be made on grounds of local patriotism or for linguistic reasons or for merely satisfying local sentiments.

Analysis of the Findings of 1991 Census

1084. DR. SHRIKANT RAMCHANDRA JICHKAR :

SHRI V. RAJESWAR RAO:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the analysis of the findings of the Census of 1991 has been completed;